

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CRI-5-2020**

Vivek Kumar Gautam ... Petitioner  
Vs  
The Police Inspector & Anr. ... Respondents

**AND****LD-VC-CRI-6-2020**

Parveen Dhankhar ... Petitioner  
Vs  
The Police Inspector & Anr. ... Respondents

Mr. Rohan Desai, Advocate for the Petitioners.

Mr. P. Faldessai, Additional Public Prosecutor for the Respondents.

**Coram:- M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.**

**Date:- 9<sup>th</sup> June, 2020**

**P.C.**

Heard Mr. R. Desai, learned counsel for the Petitioners and Mr. P. Faldessai, learned Additional Public Prosecutor for the Respondents.

2. According to us, particularly looking to the grounds set out in these petitions, no case is made out to entertain the same. It is true, as contended by Mr. R. Desai that the issue of Petitioners' liberty is

involved in these matters. However, that by itself, does not offer any justification for the Petitioners to make undeserving allegations against the learned Additional Sessions Judge.

3. However, since, Mr. Desai has offered to expunge the ground numbers (d) to (j) of the petitions, we grant the Petitioners liberty to file appropriate applications before the learned Sessions Judge to consider the Petitioners bail applications expeditiously. If such applications are indeed filed by the Petitioners, we have no doubt that the learned Sessions Judge conscious of the fact that the liberty of the Petitioners is involved will dispose of such applications in accordance with law. The aforesaid grounds are now ordered to be expunged.

4. With liberty as aforesaid, both these petitions are disposed of.

**SMT. M. S. JAWALKAR, J.**

**M. S. SONAK, J.**

**at\***